

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 347 of 2017 &
IA No. 927 of 2017**

Dated: 14th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of :

Ajmer Vidhyut Vitran Nigam Ltd. & Anr. ...Appellant(s)

Vs.

M/s Srinivas Sangmarmar Pvt. Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Gautam Gupta

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-3

ORDER

Learned counsel for respondent No.3 states that Respondent No.3 / State Commission does not wish to file any reply.

Learned counsel for the appellant seeks three weeks time to file rejoinder to the reply filed by Respondent No.1. He may file the same on or before 05.06.2018 after serving copy on the other side.

List the matter on **03.07.2018.**

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**